Criminal Procedure, 1898 and the Representation of the People Act, 1951 and to provide against printing and publication of certain objectionable matters.

Reference to murder of

EVIDENCE TENDERED BEFORE THE JOINT COMMITTEE OF THE HOUSES ON THE CRIMINAL AND ELECTION LAWS AMENDMENT BILL. 1968

DR. (MRS.) MANGLADEVI TAL-WAR (Rajasthan): Sir, I beg to lay on the Table a copy of the evidence tendered before the Joint Committee of the Houses on the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1898 and the Representation of the People Act, 1951 and to provide against printing and publication of certain objectionable matters.

MESSAGES FROM THE LOK SABHA

I. THE INDIAN RAILWAYS (AMENDMENT) BILL, f568

II. PARLIAMENTARY COMMITTEE ON RATE OF DIVIDEND PAYABLE BY THE RAILWAYS TO GENERAL REVENUES

SECRETARY: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha: -

(I)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Indian Railways (Amendment) Bill. 1968, as passed by Lok Sabha at its sitting on the 28th November. 1968.

(II)

"I am directed to inform Rajya Sabha that Lok Sabha, at its sitting held on Thursday, the 28th November, 1968, adopted the following resolution:-

'That this House do recommend to Rajya Sabha to agree to associate 6 members from Rajya Sabha

with the Parliamentary Committee to review the rate of dividend which is at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance vis-a-vis the General Finance and make recommendations thereon and to communicate the names of the members so appointed to this House.'

Shri Jagannath Misra

- 2. I am to request that the concurrence of Rajya Sabha in the said resolution, and also the names of the members of Rajya Sabha so appointed, may be communicated to this
- 3. A copy of Lok Sabha Bulletin-Part I, dated the 28th November, 1968, containing the resolution adopt-ted by Lok Sabha on the 28th November, 1968 regarding constitution of Parliamentary Committee is enclosed."
- I lay a copy of the Indian Railway (Amendment) Bill, 1968 on the Table,

REFERENCE TO THE MURDER OF SHRI JAGANNATH MISRA

श्री चन्द्र शेखर(उत्तर प्रदेश): सभापति महोदय, आपकी अनुमति से अत्यंत शोक और बेदनापूर्वक में इस सदन का और सरकार का व्यान नैनीताल जिले के प्रजा सोशलिस्ट नेता थी जगन्नाथ मिश्र के क़ल्ल की ओर आकृषित करना चाहता हुं। श्री जगन्नाथ मिश्र को मैं पिछले पन्द्रह वर्षों से जानता हं। बनारस हिन्दू यनिवर्सिटी से उन्होंने एम० ए० पास किया था; उनके पिता जी अल-मोड़ा जिले के एक ऊंचे दरजे के राजकर्मी थे और जिस दिन मिश्र जी का कत्ल हुआ इसके एक दिन पहले उन्होंने एक सार्वजनिक सभा में नैनीताल जिले के प्रशासन और विशेषकर पुलिस प्रशासन की आलोचना की थी और आज से तीन सप्ताह पहले उसी काशीपुर क्षेत्र के भूतपूर्व विधायक श्री राम दत्त जोशी ने एक आवेदन, एक प्रार्थना पत्र, राज्यपाल महोदय को और गृह मंत्री को भेजा था, उन्होंने उसकी एक प्रतिलिपी हमारे पास भेजी थी, और उसमें उन्होंने कहा या